

1974 to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the incorporation, regulation and winding up of Central Societies and declared Central Societies and regulation of aided Union territory societies and amalgamation of Central societies or aided Union territory societies with similar societies and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri Prakash Veer Shastri
2. Shri Indra Deep Singh
3. Shri N. G. Goray
4. Shrimati Maragatham Chandrashekhar
5. Shri Niranjana Singh Talib
6. Shri Prabhu Singh
7. Shri Irengoam Tompok Singh
8. Shri N. C. Buragohain
9. Prof. N. M. Kamble
10. Prof. S. Nurul Hasan
11. Shri Himmat Singh
12. Shrimati Shyamkumari Devi
13. Shri G. Lakshmanan
14. Shri Shishir Kumar
15. Shri Mahadeo Prasad Varma

and 30 members from the Lok Sabha:

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the Ninety-first Session of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

11.05 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following six Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 23rd August, 1974:—

- (1) The Essential Commodities (Amendment) Bill, 1974.
- (2) The Finance (No. 2) Bill, 1974.
- (3) The Industries (Development and Regulation) Amendment Bill, 1974.
- (4) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974.
- (5) The Press Council (Amendment) Bill, 1974.
- (6) The Indian Iron and Steel Company (Taking over of Management) Amendment Bill, 1974.

11.51 hrs.

ESTIMATES COMMITTEE

STATEMENTS

SHRI DHAMANKAR (Bhiwandi): Sir, I beg to lay on the Table two statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in